ASSAM ACT XXII OF 1955

THE ASSAM COURT FEES (AMENDMENT) ACT, 1955

(Passed by the Assembly)

(Received the assent of the Governor of Assam on the 22nd December 1955)

[Published in the Assam Gazette, dated the 28th December 1955]

An

Act

further to amend the Court Fees Act, 1870 (Act VII of 1870)

Preamble.—Whereas it is expedient further to amend the Court Fees Act, 1870 (Act VII of 1870) hereinafter called the Principal Act, in its application to Assam, in the manner hereinafter appearing;

It is hereby enacted in the Sixth Year of the Republic of India as

follows: -

- 1. Short title, extent and commencement.—(1) This Act may be called the Assam Court Fees (Amendment) Act, 1955.
 - (2) It extends to the whole of Assam.

(3) It shall come into force at once.

2. Amendment of Schedule II, Article 11.—In Clause (c) in the Second Column in Article 11 of Schedule II to the Principal Act the words "or to the appellate Assistant Commissioner of Income-tax or to the appellate Tribunal, under Sections 30 and 33 respectively, of the Indian Income-tax Act, 1922" shall be deleted.

[Price 1 a. or 1 d.]